- (b) Statement by Government accepting the above Report.
- (c) Statements giving reasons for the delay in laying the papers mentioned at (i) (a) above. [Placed in Library. See No. L.T. 4983/16/16]
- III. (a) Annual Report and Accounts of the Indian Council of Forestry Research and Education (ICFRE), Dehradun, Uttarakhand, for the year 2014-15, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Council.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (ii) (a) above.

[Placed in Library. See No. L.T. 4927/16/16]

- IV. (a) Accounts of the Indian Plywood Industries Research and Training Institute (IPIRTI), Bengaluru, for the year 2014-15, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (iii) (a) above.

I. Notifications of the Ministry of Road Transport and Highways

II. Notifications of the Ministry of Shipping

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS; AND THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI RADHAKRISHNAN P.): Sir, I lay on the Table:—

- I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under Section 10 of the National Highways Act, 1956:—
 - (1) S.O. 1858 (E), dated the 10th July, 2015, authorizing the Sub-Divisional Magistrate, Ludhiana (West) as the competent authority for acquisition of land, from K.M. 0.000 to K.M. 17.041 (Laddowal Bypass) linking National Highway No. 95 with National Highway No. 01 in Ludhiana District in the State of Punjab.
 - (2) S.O. 2066 (E), dated the 29th July, 2015, authorizing the officers mentioned therein as the competent authorities for acquisition of land on National Highway No. 344A in the State of Punjab.

- (3) S.O. 659 (E), dated the 4th March, 2016, amending Notification No. S.O. 1457 (E), dated the 20th December, 2003, to substitute certain entries in the original Notification.
- (4) S.O. 660 (E), dated the 4th March, 2016, amending Notification No. S.O. 594 (E), dated the 8th March, 2013, to substitute certain entries in the original Notification.
- (5) S.O. 1200 (E), dated the 22nd March, 2016, rescinding Notification No. S.O. 1789 (E), dated the 1st July, 2015.
- (6) S.O. 1201 (E), dated the 22nd March, 2016, rescinding Notification No. S.O. 1788 (E), dated the 1st July, 2015.
- (7) S.O. 1283 (E), dated the 1st April, 2016, regarding rate of fee to be collected from users of the stretch from K.M. 0.000 to K.M. 160.000 (Rajsamand-Gangapur-Bhilwara-Ladpura Section) on National Highway No. 758 in the State of Rajasthan.
- (8) S.O. 1469 (E), dated the 21st April, 2016, regarding rate of fee to be collected from users of the stretch from K.M. 0.720 to K.M. 169.600 (Raebareli-Jaunpur Section) on National Highway No. 31 (old N.H. No. 231) in the State of Uttar Pradesh.
- (9) S.O. 1470 (E), dated the 21st April, 2016, amending Notification No. S.O. 2836 (E), dated the 19th December, 2011, to substitute certain entries in the original Notification.

[Placed in Library. For (1) to (9) See No. L.T. 4950/16/16]

II. (ii) A copy (in English and Hindi) of the Ministry of Shipping Notification No. G.S.R. 601 (E), dated the 15th June, 2016 publishing the Chennai Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2016, under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963.

[Placed in Library. See No. L.T. 5021/16/16]

STATEMENT BY MINISTER

Status of implementation of recommendations contained in the Sixteenth Report of the Department-related Parliamentary Standing Committee on Coal and Steel

अल्पसंख्यक कार्य मंत्रालय के राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री मुख्तार अब्बास नक़वी): महोदय, में श्री पीयूष गोयल की ओर से खान मंत्रालय की अनुदान मांगों